

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 19th day of July 2021

Crl.M.P.No. 11158/2021

in

R-5 Virugambakkam P.S. Crime No. 575/2021

Abdul Sheriff

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
R-5 Virugambakkam Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. T. Palani, V. Suresh, M. Thirulokchandar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 18.6.2021 for the offence punishable under Section 397 IPC in Crime No. 575/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has not committed any offence as alleged by the prosecution. False case has been foisted on him only for statistical purpose. The petitioner is in custody for the past one month and prays for granting bail.
4. On the other hand, learned CPP submits that this petitioner along with other accused waylaid the defacto complainant and demanded money. On his refusal, the accused assaulted him using knife and iron rod and robbed his money purse which contains ATM card and cash Rs.500/- and cell phone from him. Due to the attack made by the accused, the complainant sustained head injury. He further submits that this petitioner is having one previous case.

5. According to CPP victim sustained simple injury and he has been treated as out-patient. The petitioner is in custody for the past one month. Major portion of investigation might have been completed by this time. Considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XXIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

Copy to :

1. XXIII Metropolitan Magistrate, Chennai.
2. Superintendent, Central Prison, Puzhal, Chennai.

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CrI.M.P.No. 11158/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 19th day of July 2021

Cr.L.M.P.No. 11344/2021

in

E-2 Royapettah P.S. Crime No. 304/2021

Imran @ Imranuddin

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
E-2 Royapettah Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Gopi Krishnan, U. Yuvaraj, V. Karthick, A. Vinoth Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 24.6.2021 for the offence punishable under Section 341, 294(b), 307 and 506(ii) IPC and sec. 4(a) of Explosive Substances Act 1908 in Crime No. 304/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has not committed any offence as alleged by the prosecution. No such occurrence has happened as alleged by the prosecution. Since, this petitioner is having some previous cases, false case has been foisted on him only for statistical purpose. The respondent police called the petitioner to execute bond under sec. 110 Cr.P.C. and subsequently arrested in this case. The petitioner is in custody for more than three weeks and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner waylaid the defacto complainant and demanded money. On his refusal, the accused thrown petrol bomb bottle

after setting fire. Fortunately, that was not blast. He further submits that the petitioner is having 2 previous cases and objects the grant of bail.

5. According to CPP, no one sustained injury. The petitioner is in custody for more than three weeks. Major portion of investigation might have been completed by this time. Considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- R. Selvakumar,
Principal Sessions Judge

Copy to :

1. XVIII Metropolitan Magistrate, Chennai.
2. Superintendent, Central Prison, Vellore, Chennai.

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CrI.M.P.No. 11344/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 19th day of July 2021

Crl.M.P.No. 11396/2021

in

J-7 Velachery P.S. Crime No. 784/2021

Srikanth @ Light House Srikanth

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
J-7 Velachery Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. K.Mariyappan, P. Surendran, G. Pandian, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 2.7.2021 for the offence punishable under Section 341, 294(b), 336, 427, 392, 397 and 506(ii) IPC in Crime No. 784/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has not committed any offence as alleged by the prosecution. Simultaneously, three cases have been foisted on him only for statistical purpose. The petitioner is in custody for the past 18 days and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused had tiffin at defacto complainant's tiffin shop and refused to pay money. On demand, the accused threatened the complainant with dire consequences and robbed Rs.1500/- from him at knife point and also caused damage to the cool drinks bottles. He further submits that this petitioner is having 3 previous cases and objects the grant of bail.

5. The petitioner is in custody for more than two weeks. Period for taking custodial interrogation is over. Major portion of investigation might have been completed by this time. Considering the duration of custody and the damage caused to the cool drinks bottles, this court is inclined to grant bail to the petitioner on condition to deposit Rs.1000/-towards damages caused .

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall also deposit a sum of Rs.1000/- (Rupees One thousand only) to the credit of the crime no. 784/2021 before the said court and the final order in respect of the amount will be passed at the end of the criminal proceedings by the trial court.

(c) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(d) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioner shall not abscond either during investigation or trial.

(f) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(g) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

Copy to :

1. XVIII Metropolitan Magistrate, Chennai.
2. Superintendent, Central Prison, Puzhal, Chennai.

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Monday, the 19th day of July 2021

CrI.M.P.No. 11489/2021

in

P.1, Pulianthope P.S. Cr.No.758/2021

Santhosh Kumar @ Reegan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
P.1, Pulianthope Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. B. Kalaiarasan, D. Percivul Pericles, S.M.Raghuram, R. Surendar Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 18.6.2021 for the offence punishable under Section 341, 294(b), 323, 336, 392, 397, 506(ii) IPC in Crime No.758/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. The petitioner is in custody for the past one month and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused waylaid the defacto complainant and demanded money, that on his refusal, they assaulted him and at knife point robbed Rs.800/- from him. He seriously objects granting bail stating that the petitioner is having 12 previous cases.

5. Though the petitioner is having some previous cases, as far as this case is concerned, he is in custody for the past one month. Period for taking custodial interrogation is over. Major portion of investigation might have been completed by this time. Considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- R. Selvakumar,
Principal Sessions Judge

Copy to :

1. X Metropolitan Magistrate, Chennai.
2. Superintendent, Central Prison, Puzhal, Chennai.

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CrI.M.P.No. 11489/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 19th day of July 2021

Crl.M.P.No. 11574/2021

in

D-3 Ice House P.S. Crime No. 219/2021

B. Palani

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
D-3 Ice House Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. P. Thinesh, T. Sundarbabu, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 7.7.2021 for the offence punishable under Section 341, 294(b), 336, 392, 397, 506(ii) IPC in Crime No. 219/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through Video Conference.
3. Learned CPP submits that the arrest date of the petitioner is wrongly mentioned as 7.7.2021. Actually, he was arrested on 5.5.2021.
4. Considering the wrong mentioning of remand date, this petition is dismissed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 19th day of July 2021

Crl.M.P.No. 11629/2021

in

D-3 Ice House P.S. Crime No. 343/2021

Kishore Kumar

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
D-3 Ice House Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. P. Thinesh, T. Sundarbabu, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 3.7.2021 for the offence punishable under Section 294(b), 452, 307 and 506(ii) IPC in Crime No. 343/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that due to sudden provocation, this petitioner attacked the complainant. There is no motive for the attack. Victim was discharged from the hospital on the same day. Prime accused was granted bail by this court on 15.7.2021 in Crl.M.P.No.11525/2021. This petitioner is in custody from 3.7.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that due to previous enmity between A1 and the defacto complainant, this petitioner along with other accused trespassed into the defacto complainant's house on 3.7.2021 in the early morning at 2.30 a.m. and attacked him with knife and caused multiple cut injuries on his neck, shoulder, left hand fingers and back side of the body and admitted to hospital for treatment. However, according to CPP, injured was discharged from the hospital.

5. According to CPP, injured was discharged from the hospital. Prime accused/A1 was granted bail by this court on 15.7.2021. No previous case is reported as against the petitioner. The petitioner is in custody for the past two weeks. Major portion of investigation might have been completed by this time. Considering the above facts and the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/- R. Selvakumar,
Principal Sessions Judge

Copy to :

1. The II Metropolitan Magistrate, Chennai.
2. Superintendent, Central Prison, Puzhal, Chennai.

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Crl.M.P.No. 11629/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 19th day of July 2021

Crl.M.P.Nos. 11635, 11636, 11637/2021

in

F-2 Egmore P.S. Crime No. 522/2021

Sudharsan	.. Petitioner/Accused in Crl.M.P.No.11635/2021
Killivalavan	.. Petitioner/Accused in Crl.M.P.No.11636/2021
T. Kumar	.. Petitioner/Accused in Crl.M.P.No.11637/2021

Vs.

State Rep. by
Inspector of Police,
F-2, Egmore Police Station,
Chennai.

..Respondent/Complainant
in all the petitions

The above petitions are coming on this day before me for hearing, upon hearing M/s. S. Deepika, D. Suresh, P. Selvam, Counsel for the petitioners in all the petitions and of CPP for respondent, this Court delivered the following

COMMON ORDER

1. The petitioners, who were arrested on 7.7.2021 for the offences punishable under Section 147 and 364 of IPC in Crime No. 522/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioners and the CPP were heard through video conference.
3. Learned counsel for the petitioners in all the petitions submits that the petitioners are innocent and they have been falsely implicated in this case. They are no way connected with the alleged offence. The allegation against the petitioners is that they involved in an abduction of one Raja, Auditor, Vadapalani. Co-accused were granted bail by this court in Crl.M.P.Nos.11442, 11523/2021 and 11573/2021 on various dates. The petitioners have no bad antecedents. They are in custody from 7.7.2021 and prays for granting bail.

4. According to CPP, these petitioners they are not victims of cheating. These petitioners are hooligans and they indulged in kidnapping one Raja who had received amount from some of the victims under the guise of getting Government job. They accompanied with one of the accused Ramamoorthy for kidnapping the said Raja who claiming himself as an Auditor. The said Ramamoorthi is a victim who had given amount to said Raja for getting Government job. Hence, this court granted bail to Ramamoorthi alone on 15.7.2021. As far as these petitioners are concerned, this court dismissed their bail applications on 15.7.2021 stating that they are not victims of cheating. There is no change in circumstance after the dismissal of earlier bail application. Hence, he objects the grant of bail.

5. On perusal of the records, the occurrence took place at Kennet Lane, Egmore in front of Lakshmi Mohan Lodge. As per the prosecution case, when the so called Raja came along with the defacto complainant, one of the victim questioned him in connection with the employment assured and he expressed his difficulty in returning the money immediately. Being aggrieved, based on the instruction given by one of the victim, these petitioners have taken the said Raja in a car and kidnapped him to Virudachalam and there, they threatened the said Raja to repay the money received by him.

6. Admittedly, this court has granted bail to some of the victims who lost their money with the said Raja under the pretext of getting job. Whereas, as far as these petitioners are concerned, they are hooligans. These petitioners' earlier bail applications were dismissed by this court on 15.7.2021 on the ground that these petitioners are not victims of cheating. They are said to have been abducted the said Raja in a Tavera Car and therefore, they cannot be considered as victims and they are no way connected with the alleged cheating. No change in circumstance was reported after the dismissal of earlier bail application. Investigation is at an early stage. Under such circumstances, this court is not inclined to grant bail to the petitioners at present.

7. Hence, all the petitions are dismissed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge.**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 19th day of July 2021

Crl.M.P.No. 11611/2021

in

CCB – Chit & Kandhuvatti Team VII, Crime No. 67/2020

P. Sridhar

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
Central Crime Branch, Team-VII,
Veppery,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. C. Shankar, K. Vaidhyanathan, D. Mohanaselvan, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 29.6.2021 for the offence punishable under Section 406, 420, 506(i) IPC and u/s. 76(1) of Chit Funds Act in Crime No. 67/2020 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner has nothing to do with the alleged offence committed by his sister Usha Rani who is 1st accused in this case. This petitioner has no personal dealings with the defacto complainant. This petitioner has no knowledge about the document executed by the 1st accused in favour of the defacto complainant. The petitioner is innocent of the offence. He is in custody from 29.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that totally 3 accused involved in this case. This petitioner is arrayed as A2. He along with his sister A1 Usha Rani and brother Devendran running a unauthorised chit. In the said chit, several persons joined as subscribers. The accused collected several lakhs as chit amount and did not repay the same

even after its maturity date. When the defacto complainant demanded A1 to return the money paid by him, she executed a receipt dt.20.3.2019 promising to repay the amount within 20.4.2019 . But, thereafter also the accused did not come forward to settle the money to the victims. Except the present complaint, 14 complaints are pending as against the petitioner and other accused. Cheating amount runs to more than Rs.27 lakhs. Innocent persons were cheated by the accused. Hence, he objects the grant of bail.

5. On perusal of the FIR, it would go to show that this petitioner along with his brother and sister running a unauthorised chit at their house and collected chit amounts from the defacto complainant and other victims. The present defacto complainant paid Rs.1,21,675/- as chit amount. Even after its maturity, the amount was not returned to him. Hence, he demanded his amount. For which, the 1st accused executed a receipt on stamp paper agreeing to repaying the amount within 20.4.2019. But, thereafter also they have not paid the chit amount to their subscribers and also threatened them when they demanded their money. This petitioner also collected chit amount from the subscribers. Hence, he cannot claim innocence. According to CPP, except the present complaint, 14 complaints are pending against the accused. It is alleged that more than Rs.27 lakhs was cheated by the petitioner and others. Though the occurrence took place in the year 2018, the accused was absconded for a long time. Now, only the police is able to arrest him. Several innocent persons were cheated by the accused. Considering the gravity of offence and the quantum of amount involved in this case and the fact that investigation is at initial stage, this court is not inclined to grant bail to the petitioner at present.

6. Hence, this petition is dismissed.

Delivered by me today.

**Sd/- R. Selvakumar,
Principal Sessions Judge**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Monday, the 19th day of July, 2021

Crl.M.P.No.11639/2021

in

S.C.No.93/2021

(on the file of XX Additional Sessions Court, Chennai)

in

E.1, Mylapore P.S. Cr.No.1234/2020

Anand Babu @ Anand

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
E.1, Mylapore Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Rajavelu and S. Sarala, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 24.10.2020 for the offence punishable under Section 147, 148, 341, 302, 506(ii) of IPC r/w. 120-B, 149 IPC in Cr.No.1234/2020 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. The deceased is a history sheeter having numerous enemies and he was murdered by some unidentified person. This petitioner has not committed any offence as alleged. He has been falsely implicated in this case. He was detained under Act 14 of 1982 and now the detention order as against him was set aside by the Hon'ble High Court in Crl.O.P.No.119/2021 dated 14.7.2021. Co-accused were already granted bail by the Hon'ble High Court. The petitioner is in custody from 24.10.2020 and hence prays for granting bail.

4. On the other hand, learned CPP submits that it is a murder case. Already the case has been committed to Court of Sessions and is pending in S.C.No.93/2021 on the file of the XX Additional Sessions Court and the prosecution is taking steps for speedy trial.

5. The petitioner is in custody for more than 8 months. The detention order as against the petitioner was set aside by the Hon'ble High Court. Co-accused were already granted bail. Under such circumstances, considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XX Additional Sessions Judge, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the said Court daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned XX Additional Sessions Judge, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

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CrI.M.P.No.11639/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Monday, the 19th day of July, 2021

CrI.M.P.No.11640/2021

in

K.8, Arumbakkam P.S. Cr.No.866/2021

Tamil Esakki @ Esakki

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
K.8, Arumbakkam Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Rajavelu and S. Sarala, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 18.6.2021 for the offence punishable under Section 307, 302 IPC in Cr.No.866/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. The petitioner was staying in Gold Guest House along with his friends. While he was in the room, he received a call from his friends that there was a clash between the friends of the petitioner and the persons who stayed in the adjacent room, wherein one of the person sustained injury and later died. This petitioner is noway connected with the murder of the deceased. Petitioner is doing the business of Aluminium Fabrication and is leading a decent life. Co-accused was granted bail by the Hon'ble High Court in CrI.O.P.No.12056/2021. Petitioner is in custody for more than a month and hence prays for granting bail.

4. On the other hand, learned CPP submits that there was a clash between the person who stayed in the adjacent rooms in the Gold Guest House. In pursuance of the same, when the defacto complainant and his friends came out of the guest house, this petitioner and his friends attacked the defacto complainant and his friends and one Badrish died in the hospital due to the head injury and another person was admitted in the hospital. Learned CPP seriously objects granting bail stating that investigation is pending

5. It is a case of 302 IPC. A valuable life has been lost. According to learned CPP, the offence u/s.302 IPC does not attract and Sec.304(ii) IPC alone will attract. However, it is a matter for trial. Learned counsel for the petitioner also submits that co-accused was granted bail by the Hon'ble High Court. A valuable life has been lost and the petitioner is in custody for the past one month alone. Under such circumstances, this court is not inclined to grant bail to the petitioner at present considering the gravity of offence and duration of custody.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Monday, the 19th day of July, 2021

CrI.M.P.No.11641/2021

in

P.4, Basin Bridge P.S. Cr.No.394/2021

Thanika @ Thanikaivel

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
P.4, Basin Bridge Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Rajavelu and S. Sarala, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 28.6.2021 for the offence punishable under Section 294(b), 323, 392, 397, 427, 336, 506(ii) of IPC in Cr.No.394/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. Since the petitioner is having previous cases, he has been booked again in this case for statistical purpose. As alleged in the complaint, no occurrence could have been taken place since there are no shops after 10.00 p.m. as per Covid-19 guidelines. He is in custody from 28.6.2021. The petitioner is suffering from serious chest pain and he need medical attention and hence prays for granting bail.

4. On the other hand, learned CPP submits that on 19.6.2021 at about 10.00 p.m., this petitioner along with two other accused demanded money from the defacto complainant who was selling food items in his push cart at road side, that on his refusal, the accused robbed Rs.1,200/- from him at knife point. He further submits that the petitioner is having 21 previous cases and thus objects granting bail.

5. The petitioner is in custody for the past 22 days. According to learned CPP, this petitioner is having 21 previous cases. It is also represented by the learned counsel for the petitioner that the petitioner is sick and he needs proper medical treatment. Under such circumstances, considering the nature of case and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

Crl.M.P.No.11641/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Monday, the 19th day of July, 2021

Crl.M.P.No.11643/2021

in

K-4, Anna Nagar P.S. Crime No.552/2021

Ajith

.. Petitioner/Accused.

Vs.

State Rep. by

The Inspector of Police,

K-4, Anna Nagar Police Station,

Chennai.

..Respondent/Complainan.

This petition is coming on this day before me for hearing, upon hearing M/s. R. Vivekananthan, K. Sendhilnaathan, K. Nivesh Kumar, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 12.7.2021 for the offences punishable under Section 385, 506(i) of IPC @ Sec.147, 385, 506(i) r/w. 120(B) of IPC in Crime No.552/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through video conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. As per FIR, it is alleged that the defacto complainant has been threatened through Whatsapp call by one Madurai Bala and others. Petitioners' name does not find a place in the FIR. He has not committed any offence as alleged. The police falsely implicated the petitioner in this crime and prays for granting bail.

4. On the other hand, the learned CPP submits that the defacto complainant is a B.J.P. Functionary. During the lockdown, he has involved in social work. At that time, the accused demanded money from him as mamool. In fact, the petitioner and others came in a motor-cycle and demanded money by handing over the phone call from Madurai Bala and threatened him. Initially, the case was registered u/s. 385, 506(i) of IPC and subsequently

altered into sec. 147, 385, 506(i) r/w 120(B) of IPC. Investigation is at the budding stage and co-accused bail were dismissed by this court and thus seriously objects granting bail.

5. On perusal of the records, though in the complaint, the defacto complainant stated that he was threatened through phone alone, while examination, he has stated that on 8.6.2021, five persons came to his place in a Deo and Splender two-wheelers and handed over a phone for speaking to Madurai Bala. The said Madurai Bala asked through phone to handover money to the persons came there, which he has avoided. So, by virtue of statement to the police officials, the defacto complainant implicated five persons, who came over to the place of occurrence in two-wheelers. The petitioner is one such person. The persons actually involved in this offence are yet to be arrested. Under such circumstances, this is too early to release the petitioner on bail. Co-accused bail petition was also dismissed by this court. Hence, this court is not inclined to grant bail to the petitioner.

6. Petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Monday, the 19th day of July, 2021

CrI.M.P.No.11644/2021

in

P.1, Pulianthope P.S. Cr.No.795/2021

1. Dasarathan
2. Barath Kumar
3. Neelavathy

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police(L&O),
P.1, Pulianthope Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Muralidaran, U. Yuvaraj, M. Elayakumar, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 21.6.2021 for the offence punishable under Section 294(b), 323, 324, 307, 506(ii) of IPC in Cr.No.795/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioners and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. It is a case and counter case. An exaggerated complaint has been given. Injured in this case was discharged from the hospital. The arrested accused in the counter case was granted bail by the Court below and one of the accused was granted anticipatory bail by this Court. The petitioners are in custody from 21.6.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that there was a clash between two groups. These petitioners attacked the defacto complainant using knife and caused head injury to him. He further submits that the petitioners 1 and 2 are having each 4 previous cases and the 3rd petitioner is having 5 previous cases.

5. The petitioners are in custody for about a month. According to learned CPP, this petitioners are having previous cases. However, this is a case and counter case and the accused in the counter case were granted bail as well as anticipatory bail. Under such circumstances, considering the duration of custody and the fact that injured has been discharged from the hospital, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only)each with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.
3. The Superintendent, Special Prison(women), Puzhal, Chennai.

nmk

Crl.M.P.No.11644/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Monday, the 19th day of July, 2021

CrI.M.P.No.11646/2021

in

P.3, Vyasarpadi P.S. Cr.No.560/2021

Vikraman @ Vikram

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
P.3, Vyasarpadi Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. P.N. Veeramani, N. Naresh, D. Kannan, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 13.6.2021 for the offence punishable under Section 341, 294(b), 427, 336, 392 r/w. 397, 506(ii) of IPC in Cr.No.560/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. Since the petitioner is having previous cases, he has been falsely implicated in this case. He is noway connected with the alleged offence. Co-accused was granted bail by this court. The petitioner is in custody from 13.6.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused waylaid the defacto complainant and robbed Rs.500/- from him at knife point. He objects granting bail stating that the petitioner is having 8 previous cases.

5. The petitioner is in custody for more than a month According to learned CPP, this petitioner is having 8 previous cases. However, considering the duration of custody

and the fact that co-accused already granted bail, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

Crl.M.P.No.11646/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Monday, the 19th day of July, 2021

Crl.M.P.No.11647/2021

in

G.3, Kilpauk P.S. Cr.No.263/2021

Damu @ Damodaran

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
G.3, Kilpauk Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. Mohammed Aasif, B.L. Shankar Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 30.6.2021 for the offence punishable under Section 294(b), 323, 392, 397, 506(ii) IPC in Crime No.263/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. The petitioner is in custody from 30.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner after having tiffin from the defacto complainant's road side shop, refused to pay money, that on demand, he assaulted the defacto complainant and at knife point taken away Rs.200/- from the cash box. He seriously objects granting bail stating that the petitioner is having 8 previous cases.

5. Petitioner was arrested on 30.6.2021. According to learned CPP, the petitioner is having 8 previous cases. Considering the nature of offence, conduct of the petitioner and bad antecedents, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Monday, the 19th day of July, 2021

CrI.M.P.No.11649/2021

in

P.1, Pulianthope P.S. Cr.No.744/2021

Selvam

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police(L&O),
P.1, Pulianthope Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Muralidaran, U. Yuvaraj, M. Elayakumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 15.6.2021 for the offence punishable under Section 147, 148, 294(b), 341, 394, 397, 506(ii) of IPC in Cr.No.744/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He has been falsely implicated in this case. He is noway connected with the alleged offence. The petitioner is in custody from 15.6.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused waylaid the defacto complainant's brother and robbed Rs.2000/- from him at knife point. On the same day, at 6.30 p.m when it was questioned by the defacto complainant, the accused attacked him using knife and caused injury on his head and gave life threat to him. He objects granting bail stating that the petitioner is having 2 previous cases.

5. The petitioner is in custody for more than a month. According to learned CPP, this petitioner is having 2 previous cases. However, considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

Crl.M.P.No.11649/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Monday, the 19th day of July, 2021

CrI.M.P.No.11650/2021

in

G.7, Chetpet P.S. Cr.No.229/2021

1. Logesh @ Logeshwaran

2. Suresh @ Olai Suresh

.. Petitioners/Accused.

Vs.

State Rep. by

The Inspector of Police,

G.7, Chetpet Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. P. Krishna Moorthy, G. Prakash, K. Rohini, S. Gopi, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 1.7.2021 for the offence punishable under Section 341, 294(b), 323, 336, 427, 397, 506(ii) of IPC in Cr.No.229/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioners and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. They have been falsely implicated in this case. They are noway connected with the alleged offence. The property has been recovered. The petitioners are in custody from 1.7.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that these petitioners accused waylaid the defacto complainant, who is selling vegetables in a pushcart and demanded money, that on his refusal, the accused robbed Rs.800/- from him at knife point and also attacked him with knife. He objects granting bail stating that the 1st petitioner is having 3 previous cases and the 2nd petitioner is having 1 previous case.

5. The petitioners is in custody for the past 19 days. According to learned CPP, the 1st petitioner is having 3 previous cases and the 2nd petitioner is having 1 previous case. However, considering the duration of custody, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners in accordance with law as if the conditions have been imposed and the above petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned II Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Saidapet

nmk

CrI.M.P.No.11650/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Monday, the 19th day of July, 2021**

Crl.M.P.No.11651/2021

in

K.2, Ayanavaram P.S. Cr.No.309/2021

Akash @ Akashraj @ Gundu Raj

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
K.2, Ayanavaram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Jaisankar, D. Manoj Kumar, D. Karthick, R. Ram Kumar, S. Pavithra, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 30.6.2021 for the offence punishable under Section 379 IPC in Crime No.309/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He is noway connected with the alleged offence. Originally he was arrested on 5.6.2021 in two Cr.Nos.573/21 and 540/21 on the file of P.2, Otteri P.S., wherein he was granted bail by the Court below. While so, the petitioner was remanded in this case on 30.6.2021 under P.T. warrant only to close the pending FIRs. The petitioner is in custody from 30.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner committed theft of defacto complainant's two wheeler, which was parked in front of his house. He seriously

objects granting bail stating that the bike was recovered from the petitioner and he is having 3 previous cases.

5. Considering the nature of offence, the fact that stolen property was recovered from this petitioner and bad antecedents, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Monday, the 19th day of July, 2021**

Crl.M.P.No.11653/2021

in

K.2, Ayanavaram P.S. Cr.No.302/2021

Akash @ Akashraj @ Gundu Raj

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
K.2, Ayanavaram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Jaisankar, D. Manoj Kumar, D. Karthick, R. Ram Kumar, S. Pavithra, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 30.6.2021 for the offence punishable under Section 392 r/w. 511 of IPC in Crime No.302/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He is noway connected with the alleged offence. Originally he was arrested on 5.6.2021 in two Cr.Nos.573/21 and 540/21 on the file of P.2, Otteri P.S., wherein he was granted bail by the Court below. While so, the petitioner was remanded in this case on 30.6.2021 under P.T. warrant only to close the pending FIRs. The petitioner is in custody from 30.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with another accused waylaid the defacto complainant and demanded money, that on his refusal, the

accused assaulted him with sharp edged weapon and escaped from th place of occurrence. He seriously objects granting bail stating that the petitioner is having 3 previous cases and stolen bike/property in other crime number was recovered from this petitioner.

5. Considering the nature of offence, bad antecedents and the fact that stolen property in connection with other crime number was recovered from this petitioner, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Monday, the 19th day of July, 2021

Crl.M.P.No.11656/2021

in

P.4, Basin Bridge P.S. Crime No.359/2021

1. Ajith @ Thollu Ajith

2. Karthick @ Pillai Karthick

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

P.4, Basin Bridge Police Station,

Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. C. Johnson Samuel, M.B. Prabhu, Counsel for the petitioners and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioners, who were arrested on 15.6.2021 for the offences punishable under Section 147, 148, 294(b), 324, 307 and 506(ii) IPC in Crime No.359/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent and they have been falsely implicated in this case. Injured has been discharged from the hospital. Co-accused were granted bail by this court. The petitioners are in custody from 15.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that due to previous motive, these petitioners along with other accused attacked the defacto complainant and his uncle using knife and caused cut injury on his head, hands and stomach. According to CPP, the victim was admitted in hospital for 12 days as inpatient and 8 sutures were made on his head. He further submits that the 1st petitioner is having 11 previous cases and the 2nd petitioner is having 15 previous cases. All are habitual offenders. If they are released on bail, they will again indulge in similar nature of crime and seriously objects the grant of bail.

5. Considering the nature of offence, antecedents of the petitioners and the objection raised by the CPP, this court is not inclined to grant bail to the petitioners at present.

6. Hence, this petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Monday, the 19th day of July, 2021

Crl.M.P.No. 11657/2021

in

P-4 Basin Bridge P.S. Crime No. 362/2021

1. Ajith @ Thollu Ajith
2. Karthick @ Pillai Karthick

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
P.4, Basin Bridge Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. C. Johnson Samuel, M.B. Prabhu, Counsel for the petitioners and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioners, who were arrested on 15.6.2021 for the offences punishable under Section 147, 148, 341, 294(b), 336, 427, 397, 506(ii) IPC in Crime No.362/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioners and the CPP were heard through Video Conference.
3. Learned counsel for the petitioners submits that the petitioners are innocent and they have been falsely implicated in this case. Co-accused were granted bail by this Court. The petitioners are in custody from 15.6.2021 and prays for granting bail.
4. On the other hand, learned CPP submits that these petitioners along with other accused went to the defacto complainant's shop and demanded rowdy mamool from him. On his refusal, the accused forcibly taken away Rs.1400/- from the cash box at knife point and also gave life threat to him. He further submits that the petitioners are habitual offenders. The 1st petitioner is having 11 previous cases and the 2nd petitioner is having 15 previous cases. All are habitual offenders. If they are released on bail, they will again indulge in similar nature of crime and seriously objects the grant of bail.

5. Considering the nature of offence, antecedents of the petitioners and the objection raised by the CPP, this court is not inclined to grant bail to the petitioners at present.

6. Hence, this petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Monday, the 19th day of July, 2021.**

CrI.M.P.No.11652/2021

in

CCB Crime No.131/2021

Reshma Dawood

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
Job Racketing Wing,
Central Crime Branch (CCB),
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Shankar and D.Jagan and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 30.6.2021 for the offences punishable under Section 406, 420, 455, 468 r/w 34 of IPC in Crime No.131/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner never promised the defacto complainant and others for securing job and she never received any amount from them. She has not forged documents. The petitioner, believing the words of A1 and without the knowledge of the criminal intention of A1, helped the defacto complainant and others for getting training. Nothing to recover from the petitioner. She is in custody for 15 days and prays for granting bail.

4. On the other hand learned CPP submits that one Nandhini, with the assistance of the present petitioner and other accused Mohammed and Arun Saiju, has cheated number of persons under the guise of getting Government employments. In pursuance of the complaint given by one Anandhi, the petitioner and three others were arrested and remanded to custody. The present petitioner was arrayed as A2. Investigation is at the budding stage and thus, seriously objects granting bail.

5. It is a case of Job-racketing. The petitioner and others cheated number of persons to the tune of Rs.4.15 crores. By receiving huge sum for getting employment in the Government Sectors, not only they have issued bogus appointment orders, they have also given training etc. It appears the petitioner is the main accused. One Nandhini acted as an agent, collected money and handed over to this petitioner. Considering the gravity of offence and amount cheated, this court is not inclined to grant bail.

6. Petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

ss

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Monday, the 19th day of July, 2021.**

CrL.M.P.No.11445/2021

in

H-6, R.K.Nagar P.S. Crime No.162/2021

J.Yuvaraj @ Kurava @ Suriya

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H-6, R.K.Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Jebadas Pandian and M.Malarkodi and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 147, 148, 294(b), 323, 506(ii) of IPC r/w Sec.3 of TNPPDL Act in Crime No.162/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. Co-accused were granted anticipatory bail by this court. The petitioner apprehends arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that the petitioner along with other accused armed with deadly weapon made nuisance in the area, where the defacto complainant is residing and when the defacto complainant questioned them, the accused assaulted him and damaged three Autos belonged to the defacto complainant and others. He further submits that the damage is more than Rs.10,000/- and objects granting anticipatory bail.

5. Except Sec.506(ii) IPC and Sec.3 of TNPPDL Act, other offences are bailable. The alleged assault is with hands. No deadly weapon was used. No serious injury was inflicted. Co-accused were granted bail and anticipatory bail. Considering the above facts, this court is inclined to grant anticipatory bail to the petitioner, however on condition to deposit Rs.3,000/- towards damage caused.

6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the XV Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall deposit a sum of Rs.3,000/-(Rupees three thousand only) to the credit of the Crime No.162/2021 before the said court and the final order in respect of the amount will be passed at the end of the criminal proceedings by the trial court.

[c] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[d] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[e] the petitioner shall not abscond either during investigation or trial.

[f] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[g] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

Copies to:

1. The XV Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, H-6, R.K.Nagar Police Station, Chennai.

ss

Crl.M.P.No.11445/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Monday, the 19th day of July, 2021.**

Cr.L.M.P.No.11497/2021

in

P-5, M.K.B.Nagar P.S. Crime No.750/2021

1. Vijayakanth @ Viji
2. Surya @ Suri

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
P-5, M.K.B.Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.P.N.Veeramani, N.Naresh and D.Kannan and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who apprehend arrest by the respondent police for the alleged offences punishable u/s 147, 148, 341, 294(b), 323, 397 and 506(ii) of IPC in Crime No.750/2021 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent and they have not committed any offence as alleged. Co-accused were granted bail by this court. The petitioners apprehend arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that the petitioners along with other accused robbed Rs.1,800/- from the defacto complainant at knife point. The petitioners are absconding and thus, he seriously opposed the petition.

5. It is a case of 397 IPC. Co-accused were granting bail considering the period of incarceration. Considering the nature of offence, this court is not inclined to grant anticipatory bail.

6. Petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Monday, the 19th day of July, 2021.**

CrL.M.P.No.11623/2021

in

N-1, Royapuram P.S. Crime No.44/2021

Praveenraj

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
N-1, Royapuram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.M.Illiyas and A.Venkateswara Babu and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 399 and 402 of IPC in Crime No.44/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. Since he is having one previous case, the respondent police foisted the present case. The petitioner apprehends arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that the petitioner along with four other accused were found in possession of weapons and they were planning to commit robbery in locked houses. When the police apprehended three accused, the petitioner and another were escaped. The police have recovered weapons from the arrested accused and seriously objects granting anticipatory bail.

5. It is a case of 399 IPC. The petitioner is having previous antecedents. Granting anticipatory bail in these type of cases, will send a wrong signal to the society at large. Considering the nature of case and bad antecedents, this court is not inclined to grant anticipatory bail.

6. Petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

ss

IN THE COURT OF SESSIONS AT CHENNAI

Present: **Thiru.R.Selvakumar, B.A., M.L.,**

Principal Sessions Judge

Monday, the 19th day of July, 2021.

CrI.M.P.No.11496/2021

in

CrI.M.P.No.8006/2021

(On the file of the learned V Metropolitan Magistrate, Egmore, Chennai.)

in

Cr.No.1261/2020

Chandran

.. Petitioner/Accused

Vs.

State by, Inspector of Police,
K-2, Aynavaram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.V.Balaji and CPP for respondent, this court delivered the following:

ORDER

1. The petitioner seeks modification of condition imposed by the learned V Metropolitan Magistrate, Egmore, Chennai in CrI.M.P.No.8006/2021, dated 26.3.2021, which was filed for return of property.

2. The counsel for the petitioner and SPP were heard through Video Conference.

3. As per the order passed in CrI.M.P.No.8006/2021, dated 26.3.2021, the learned V Metropolitan Magistrate, Egmore, Chennai granted interim custody of the three wheeler Auto PIAGGIO APE CITY LPG bearing Registration No.TN-05/BZ-0847 with condition to execute a bond for a sum of Rs.2,00,000/- along with one surety for a likesum and further condition that the petitioner shall deposit photograph of the vehicle and the original R.C. book before the court along with other conditions.

4. Learned counsel for the petitioner submits that the petitioner has been directed to execute a bond for Rs.2 lakhs for releasing the Auto. For executing of the bond by the petitioner, it is alleged that the trial court is insisting for solvency certificate and thus prays for modifying the condition.

5. When the petitioner / owner himself is executing the bond, there is no necessity for producing solvency certificate. Hence, this court is not inclined to interfere with the order passed by the trial court. Thus, the petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar

Principal Sessions Judge

Copies to:

1. The V Metropolitan Magistrate, Chennai.
2. CPP, Chennai.

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